

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA  
STARRED QUESTION NO. 64  
ANSWERED ON 05/02/2026**

**VEER PARIVAR SAHAYATA YOJNA**

64 # **SHRI BRIJ LAL:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) the objectives and scope of NALSA Veer Parivar Sahayata Yojna, 2025;
- (b) the number of legal service centres proposed or established at the State and district Sainik Welfare Board levels along with the status of their coverage in the States/Union territories;
- (c) the extent to which digital platforms, e-services, and priority-based grievance redressal mechanisms are being utilized under the scheme and the details of Inter-State coordination mechanism, particularly in the cases involving Multi-State jurisdictions; and
- (d) the details of monitoring, reporting and capacity-building measures adopted to ensure effective implementation and widespread reach of the scheme?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF  
RAJYA SABHA STARRED QUESTION NO. 64 FOR REPLY ON 05.02.2026  
REGARDING 'VEER PARIVAR SAHAYATA YOJNA' ASKED BY SHRI BRIJ LAL**

- (a) The Veer Parivar Sahayata Yojana (VPSY), 2025, launched by the National Legal Services Authority (NALSA), aims to provide accessible and effective legal services to serving defence personnel, ex-servicemen and their dependent family members who are eligible under the Legal Services Authorities Act, 1987, in matters such as property disputes, welfare schemes, matrimonial disputes, civil disputes, and other legal matters. The Scheme is being implemented through Legal Services Clinics, particularly established at Rajya and Zila Sainik Boards in coordination with State and District Legal Services Authorities.
- (b) As on 31.12.2025, there are 31 Legal Services Clinics at Rajya Sainik Boards and 417 Legal Service Clinics at Zila Sainik Boards.
- (c) Under the provision of Clause 8 of the Scheme, digital platforms and e-Services of NALSA are used to ensure seamless accessibility and efficiency in providing legal services or assistance to the beneficiaries. The Para-Legal Volunteers (PLVs) and Panel Lawyers of the Legal Services Clinics at the Zila and Rajya Sainik Boards: -
- (i) Identify and refer eligible cases, through SLSA/DLSA/TLSC, particularly family and matrimonial disputes, for structured online mediation by trained mediators empanelled by DLSAs.
  - (ii) Suitable civil, pension, property, or family-related cases are being identified and in districts with a high number of defence-related cases, dedicated slots or virtual rooms are being organised for defence personnel and ex-servicemen as part of the routine e-Lok Adalat framework.
  - (iii) Guide beneficiaries in applying for legal services or assistance through the online application portal/module-based app, where applicants can track their case status and access legal information.
  - (iv) Conduct awareness sessions to educate defence families on how to access and use digital legal assistance platforms.

The Member Secretary, SLSA act as a referral hub for Inter-State grievances, forwarding cases to other SLSAs where applicable. The Inter-State referral data is maintained as per the Reporting Format specified in the Scheme.

- (d) The implementation of the Scheme is monitored by NALSA through reports received from SLSAs as per the prescribed format. A structured coordination committee mechanism has been established at the National, State and District levels to ensure effective implementation and monitoring of welfare measures for the families of martyrs and ex-servicemen. This multi-tier coordination mechanism is intended to ensure timely delivery of assistance and effective inter-departmental coordination. As on 31.12.2025, 01 National, 12 State and 269 District Level coordination committees are functional.

Capacity-building is undertaken through regular training and sensitisation programmes for legal aid lawyers, Para-Legal Volunteers to ensure effective outreach and uniform implementation across States. As on 31.12.025, 310 training programmes and 2141 awareness camps have been initiated by various clinics. As part of 77<sup>th</sup> Republic Day, SLSAs have undertaken focused awareness, outreach and grievance resolution drive under the Scheme.

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